

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11118/2018

(Arising out of impugned final judgment and order dated 27-04-2017 in SAD No. 378/2012 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

CLASS IV EMPLOYEES ASSOCIATION HIGH COURT & ORS. Respondent(s)

Date : 22-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. A.K. Prasad, Adv.
Mr. Pradeep Misra, AOR
Mr. Suraj Singh, Adv.

For Respondent(s)
Ms. Radhika Gautam, AOR
Mr. Sunny Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

List this matter on 12.07.2022.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)